

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No. 210**  
**IB-896/ND/2022**  
**IA- 1161/2024**

**IN THE MATTER OF:**  
**State Bank of India**

... **Applicant/Petitioner**

**Versus**

**Sh. Parvinder Singh**

... **Respondent**

**Under Section: 95 of IBC, 2016**

**Order delivered on 15.04.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the RP** : Adv. Priyadarshini Dewan, Adv. Shankari  
Mishara

**For the Respondent** :

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

**IA-1161/2024:** The present application is preferred under Section 106 of IBC, 2016. The IA has been preferred by the RP for taking Status Report on record.

**For the reasons stated therein, the IA is allowed** and the report is kept on record, subject to all just exceptions.

**Sd/-**  
**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

**Sd/-**  
**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**